

NO. 3

Notice of Appeal from Registrar

(S.C.R., Order V Rule 3)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Appeal _____

Case No..... of20.....

[A.B.]

[Appellant]

[State of A.B.]

[Plaintiff]

Vs.

[C.D.]

[Respondent]

[Defendant]

[State of C.D.]

Take notice that the above-named plaintiff (or appellant, respondent, defendant as the case may be) intends to appeal against the decision of the Registrar, given on theday of..... (ordering or refusing to order) that

And further take notice that you are required to attend before the Judge in Chambers at the Court House (New Delhi) on the..... day of, 20..... at o'clock in the forenoon on the hearing of an application by the said plaintiff (or appellant, respondent, defendant as the case may be) for an order that (here state the order sought to be obtained).

Signed.....

Advocate on record for the plaintiff

To

Advocate on record for the defendant.
